

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-101**  
(IB)-253(PB)/2021  
New IA-84/2024

**IN THE MATTER OF:**

SSA Traders Pvt Ltd.

**.....Applicant**

**SECTION**

U/s 10 IBC

**Order delivered on 08.01.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Anshita Argal

For the Respondent :

**ORDER**

**New IA-84/2024:-**

This is an application filed under Section 22(3) of the IBC communicating the decision of the CoC for continuation of the IRP Mr. Pradeep Kumar Ray as RP. Heard Ld. Counsel for the Applicant. It was submitted that Mr. Pradeep Kumar Ray was appointed as IRP and the CoC in its meeting held on 19.12.2023, with 100% voting resolve to continue the IRP Mr. Pradeep Kumar Ray as RP. In view of this, the communication of the CoC is taken on record with just exceptions. With these observations, the present **IA is disposed off.**

**Sd/-  
(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-  
(MAHENDRA KHANDELWAL)  
MEMBER (J)**